General Circular No 10/2016

No.05/05/2016-IEPF
Government of India
Ministry of Corporate Affairs

5th Floor, “A” Wing,
Shastri bhawan, Dr. R.P. Raod,
New Delhi-110001

To
The IEPF Authority,
All Regional Directors,
All Registrar of Companies,
All Stakeholders,

Subject: Relaxation of additional fees for filing Form IEPF-1

Sir,

The Ministry had deployed the V2R2 version of MCA21 on 28th March, 2016. Consequently, the Form 1- INV as prescribed under the Companies Act, 1956 was not available for filing on the MCA21 portal since 25th March, 2016. In view of this and deployment of the new Form IEPF-1 (which replaces earlier Form 1-INV) after the notification of Investor Education and Protection Fund (Accounting, Audit, Transfer and Refund) Rules, 2016 [IEPF (AATR) Rules] with effect from 7th September, 2016, it is clarified that companies that have not filed the requisite information in Form 1 INV can now file the information in Form IEPF-1. Further, as a onetime measure, for companies with due date for filing of the form 1- INV falling between the period 25th March 2016 to 6th September, 2016, the companies may file the form IEPF- 1 without additional fees on or before 06.10.2016.

This issues with the approval of the Competent Authority.

Yours faithfully,

(Monika Gupta)
Deputy Director

Copy to:-
1. CEO, IEPF Authority,
2. Sr. AO, IEPF Authority,
3. E-Governance Cell and Web Contents Manager to place this circular on the Ministry’s website.
4. Guard File